

**IN THE COURT OF MS. SANTOSH SNEHI MANN,  
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

**CC No. 10/15**

**CIS No. 215/2019**

**CBI Vs. R. P. Bhatia**

**RC No. 24A/2015/CBI/ACB/New Delhi**

**U/S: 7 & Section 13(2) r/w 13(1)(d) of PC Act**

04.09.2020

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, hosted by Ms. Indu Sharma Bhorla, P.A to this Court, in reference to the Order No. E-10559-10644/Power/Gaz./RADC/2020 dated 28.08.2020 & Circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.*

*Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is No. 417/RG/DHC/2020 dt. 27.08.2020.*

*Subject to the orders/directions of the Hon'ble High Court and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi received from time to time, cases are being taken up either for physical hearing in the court room or through Video Conferencing.*

**Present:** Sh. M. Saraswat, PP for CBI with SI Ashok Kumar,  
Pairvi Officer.

Accused R. P. Bhatia with Advocate Devraj, counsel for

the accused.

Final arguments in rebuttal heard on behalf of CBI for more than an hour and deferred on the request of Ld. PP.

Prosecution arguments in rebuttal to continue now on 10.09.2020 in physical hearing in the Court room.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

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(Santosh Snehi Mann)  
Special Judge (PC Act), CBI-08  
RADC/ND: 04.09.2020

ISB

**IN THE COURT OF MS. SANTOSH SNEHI MANN,  
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

1. Anticipatory Bail Application No. 03/2019  
F. No. 362/2019  
**ECIR/02/DZCR/2018**  
Deepak Talwar Vs. Enforcement Directorate
2. Anticipatory Bail Application No. 04/2019  
F. No. 363/2019  
**ECIR/HQ/11/2017**  
Deepak Talwar Vs. Enforcement Directorate
3. Anticipatory Bail Application No. 07/2019  
F. No. 366/2019  
**ECIR/HQ/12/2017**  
Deepak Talwar Vs. Enforcement Directorate

04.09.2020

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**Present:** Applicant/accused Deepak Talwar with Advocate Tanveer Ahmed Mir, counsel for the applicant/accused.

Mr. Nitesh Rana, Special PP for ED.

These are 03 anticipatory bail applications of the accused Deepak Talwar, in which interim protection against coercive steps has been granted to the applicant/accused.

It is jointly submitted by the Ld. Defence counsel and the Ld. Special PP that the next date fixed in the Hon'ble Delhi High Court in *Crl. M.C. No. 3096/2019 titled "Directorate of Enforcement Vs. Deepak Talwar"* now is 09.10.2020.

In the facts and circumstances, considering the view already taken by this Court in the previous proceedings that outcome of the matter pending in the High Court shall have bearing on these applications, it is deemed just and proper to adjourn all the 03 anticipatory bail applications till **20.10.2020**.

In order to ensure that cause of action is not frustrated, it is deemed just and proper to order that no coercive steps shall be taken against the applicant/accused Deepak Talwar by ED in all 03 cases till the date fixed.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of

Delhi District Courts.

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(Santosh Snehi Mann)  
Special Judge (PC Act), CBI-08  
RADC/ND: 04.09.2020

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